

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/RP/2013

in

Petition No. 272/2010.

Coram:

Shri V.S Verma, Member

Shri M.Deena Dayalan, Member

Date of Hearing: 17.9.2013

Date of Order: 18.9.2013

In the matter of

Review of Order dated 08.05.2013 in Petition No.272/2010 filed by Damodar Valley Corporation (DVC) for determination of deferred elements of tariff for generation and inter-State transmission of electricity in respect of Damodar Valley Corporation for the period 1.4.2006 to 31.3.2009.

And in the matter of

Damodar Valley Corporation, Kolkata.

...**Petitioner**

Vs

Department of Energy, Govt of West Bengal & 4 others

...**Respondents**

Parties present

1. Shri M.G. Ramachandran, Advocate, DVC
2. Ms. Anushree, Advocate, DVC
3. Shri D.K. Aich, DVC
4. Shri, P. Bhattacharya, DVC

ORDER

This application has been made by the petitioner, Damodar Valley Corporation, for review of order dated 08.05.2013 in Petition No. 272/2010, pertaining to determination of deferred elements of tariff for generation and inter-State transmission of electricity in respect of Damodar Valley Corporation for the period 1.4.2006 to 31.3.2009.

2. Aggrieved by the said order, the petitioner while pointing out that there is error apparent on the face of record has sought review on the following points:

- (a) Disallowance of expenditures without considering the justification given in respect of the items as described in the statement filed as (Annexure-A) of this petition.
- (b) Disallowance of expenditure on the ground that the assets are of minor nature or covered under the O&M expenses.
- (c) Non consideration of the additional transmission assets and distribution assets considered during the period 2004-09.
- (d) Non consideration of the decision of the Appellate Tribunal with regard to the asset of inter unit transfer.
- (e) Disallowance of the expenditure incurred in RLA studies.

3. During the hearing, the learned counsel for the petitioner did not press for the issue regarding disallowance of expenditure in RLA studies. Heard the matter on admission.

4. Admit the review petition on the issues raised in paras 2(a) to (d) above. Issue notice.

5. The petitioner is directed to serve copy of the petition along with this order on the respondents, latest by 04.10.2013. The respondents shall file its reply on or before 14.10.2013 with advance copy to the petitioner, who shall file its rejoinder, if any, by 22.10.2013.

6. Matter shall be listed for hearing on 29.10.2013. Pleading in the matter shall be completed before the said date.

Sd/-

[M.Deena Dayalan]
Member

Sd/-

[V.S.Verma]
Member